

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date : 29.06.2022

From
Smart Voice Dealcomm Pvt Ltd.,
Metro Towers, 1, Ho Chi Minh Sarani,
9th Floor, Unit 9-2,
Kolkata - 700071
Email-tracoenterprises@gmail.com

To,
Mr. Vishnu Kumar Tulsyan
The Interim Resolution Professional / Resolution Professional
Aradhana Building, 2nd Floor,
Unit 210, P-2, New CIT Road,
Kolkata - 700073.
Email - gsa.cirp@gmail.com

Subject: Submission of claim and proof of claim.

Dear Sir,

I Ansul Bhalotia, Director of Smart Voice Dealcomm Pvt Ltd, hereby submits this claim in respect of the corporate insolvency resolution process of GSA Retail Limited. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor	Smart Voice Dealcom Pvt Ltd
2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U51109WB1995PTC069800
3. Address and email address of the financial creditor for correspondence	Metro Towers, 1, Ho Chi Minh Sarani, 9 th Floor, Unit 9-2, Kolkata - 700071 Email - tracoenterprises@gmail.com
4. Total amount of claim (including any interest as at the insolvency commencement date)	Rs.42,50,768/- (Rupees Forty two Lakhs Fifty Thousand Seven Hundred Sixty Eight only) Breakup given below :- Principal - 30,00,000/- Interest upto 01.06.2022- Rs.12,50,768/-

ATTESTED
P. K. DATTA
NOTARY
Govt. of India
162 Bankshah Street
Calcutta

Smart Voice Dealcomm Pvt. Ltd.
Regn. No
1101-98

Director/Authorized Signatory

30 JUN 2022

Relevant Particulars	
5. Details of documents by reference to which the debt can be substantiated	Loan Confirmations Account, Bank statements, Dishonoured Cheque
6. Details of how and when debt incurred	<p>At the request of the Corporate Debtor on 10th August, 2018 Financial Creditor granted a temporary loan/intercorporate deposit of Rs. 30,00,000/- for business purposes on interest @ 15 % per annum on the terms and conditions as agreed between them. Financial Creditor had remitted the said sum of Rs.30,00,000/- to the Corporate Debtor through RTGS on 10th August, 2018.</p> <p>The aforesaid temporary loan/ICD was further renewed from time to time on the agreed terms and conditions. That to liquidate the part debts and liability towards the Financial Creditor the Corporate Debtor have issued a cheque being No.001645 dated 01.10.2021 for a sum of Rs.30,00,000/- (Thirty Lakh Only) drawn on ICICI Bank, Esplanade Branch, Lenin Sarani, Kolkata - 700013.</p> <p>The aforesaid cheque was presented by Financial Creditor with their Bankers namely Kotak Mahindra Bank Ltd., Middleton Branch, Kolkata - 700071, for encashment of the same within its validity period but the cheque bearing No. 001645 was dishonored by the Bankers of Corporate Debtor for the reasons "Exceeds Arrangements".</p>
7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	N.A
8. Details of any security held, the value of the security, and the date it was given	N.A
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Smart Voice Dealcomm Pvt Ltd ICICI Bank, Shakespeare Sarani Branch, 018705010061 ICIC0001284

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Relevant Particulars	
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	<p>a) Copies of Bank statements showing transfer of the loan amount on 10.08.2018</p> <p>b) Loan Confirmations Account for the period for FY 19-20 & 20-21</p> <p>c) Cheque being No.001645 dated 01.10.2021 for a sum of Rs.30,00,000/- (Thirty Lakh Only)</p> <p>c) Computation of Interest for the period 01.04.2020 to 01.06.2022</p>
<p>Smart Voice Dealcomm Pvt. Ltd.</p> <p><i>[Signature]</i> Director/Authorized Signatory</p> <p>(Signature of financial creditor or person authorised to act on his behalf)</p> <p>Anshul Bhalotia</p> <p>DIRECTOR & AUTHORISED PRINCIPAL OFFICER</p> <p>Address : Metro Towers, 1, Ho Chi Minh Sarani, 9th Floor, Unit 9-2, Kolkata – 700071</p>	

DECLARATION

I, **Anshul Bhalotia**, Director of Smart Voice Dealcomm Pvt Ltd., , having registered office at Metro Towers, 1, Ho Chi Minh Sarani, 9th Floor, Unit 9-2, Kolkata – 700071, do hereby declare and state as follows: -

1. M/s. GSA Retail Limited, the corporate debtor was, at the insolvency commencement date, being the 7th June, 2022, actually indebted to Smart Voice Dealcomm Pvt Ltd for a sum of **Rs. 42,50,768/- (Rupees Forty Two Lakhs Fifty thousand Seven Hundred Sixty Eight only)**
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: -

WITNESSED

P. K. DATTA
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161 Bankshah Street
Calcutta

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Calcutta
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30 JUN 2022

(a) Copies of Bank statements showing transfer of the loan amount on 10.08.2018

(b) Loan Confirmations Account for the period for FY 19-20 & 20-21

(c) Cheque being No.001645 dated 01.10.2021 for a sum of Rs.30,00,000/- (Thirty Lakh Only)

(d) Computation of Interest for the period 01.04.2020 to 01.06.2022

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:
Place: Kolkata

Smart Voice Dealcomm Pvt. Ltd.

Director/Authorized Signatory

(Signature of the claimant)
(Anshul Bhalotia)

VERIFICATION

I, **Anshul Bhalotia**, the Director of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

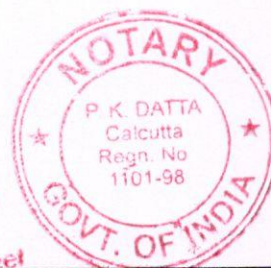
Verified at Kolkata on 29.06.2022

Smart Voice Dealcomm Pvt. Ltd.

Director/Authorized Signatory

(Signature of the claimant)
(Anshul Bhalotia)

TESTED
P. K. DATTA
NOTARY
Govt. of India
Bank Street
Calcutta



30 JUN 2022